

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 8TH DAY OF JANUARY, 2003

Original Application No.03 Of 2003

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Surendra Pal verma, S/o Late Laxmi
Prasad, R/o 1/160, Nawabganj
Kanpur.

... Applicant

(By Adv: Shri K.C.Sinha)

Versus

1. Union of India through
Secretary, Ministry of
Health & Welfare
New Delhi.
2. The Secretary,
Ministry of Personnel,
Public Grievances & Pension
Department of Pension &
Pensioner's Welfare,
3rd Flcor, Lok Nayak Bhawan
New Delhi.
3. Director General,
Directorate of Medical
Services, Nirmal Bhawan
New Delhi.
4. Director,
Central Govt. Health Scheme
117/617, Pandu nagar
Kanpur.
5. Director,
Medical Services Scheme,
E.S.I.,117/617, Pandu Nagar,
Kanpur.
6. Divisional Railway Manager,
Northern Railway
Allahabad
7. Army medical Corps
Record, Lucknow.
8. Chief Medical Officer
Nager Mahapalika
Kanpur.

... Respondents

(By Adv: Shri R.C.Joshi)



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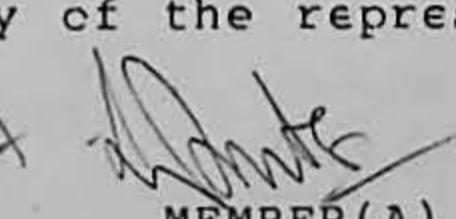
O R D E R (Oral)

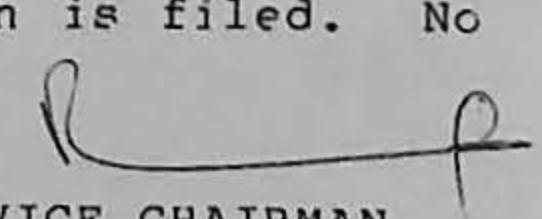
JUSTICE R.R.K.TRIVEDI, V.C

By this application u/s 19 of A.T.Act 1985 applicant has prayed for a direction to the respondents 3 and 4 to count the services of the applicant which he rendered under respondents 4,5,6,7 & 8 for pension purposes. reliance has been placed by the applicant on memorandum dated 7.2.1986 issued by the Govt. of India, Ministry of Personnel(Public Grievances & Pension)(Annexure A-9).

The facts of the case are that applicant joined as Sepoy Nursing Assistant in Indian Army on 28.10.1960. he was discharged from there on account of Neurotic depressive reaction on 4.1.1965. Thereafter applicant worked for different periods, under Nagar Mahapalika Kanpur, Northern Railway Allahabad and E.S.I. Kanpur. The claim of the applicant is that applicant is entitled for computation of the entire period of service rendered under the aforesaid departments for the purposes of pension, period has been disclosed in the OA. Considering the facts and circumstances of the case in our opinion, the ends of justice shall be better served if the respondent no.3 is directed to decide the representation of the applicant which has been forwarded by respondent no.2 for decision by respondent no.3 on 6.9.02.

The OA is accordingly disposed of finally with the direction to Director General, Directorate of Medical Services, Nirman Bhawan, New Delhi to consider and decide the representation of the applicant dated 3.8.01 by a reasoned and speaking order in accordance with rules and in the light of the O.M. dated 7.2.1986(Annexure 9) within a period of three months from the date a copy of this order alongwith copy of the representation is filed. No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Uv/

Dated: 08.1.03